

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2013

Subject : Approval under Central Electricity regulatory Commission (Grant of Regulatory Approval for execution of Inter-State transmission Scheme to central transmission utility) regulations, 2010 read with Central Electricity regulatory Commission (Grant of Connectivity, Long Term and Medium term Open Access to the inter-State transmission and related matters) Regulations, 2009, for grant of regulatory approval for execution of transmission system required in connection with grant of connectivity to NCC Power Project Limited.

Date of hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NCC Power Project Limited

Parties present : Shri A.M. Pavgi, PGCIL
Shri Kedar Guttikar, NCC Power Project Ltd.

Record of Proceedings

The representative of the petitioner submitted that as per the Commission's direction, information regarding NCC Power Project-Nellore pooling station, 400 kV D/C (Quad) transmission line, has already been filed. The representative of the petitioner submitted that the process for the competitive bidding was initiated pending the regulatory approval as a parallel activity for matching the implementation of the connectivity system with that of the generation project. CEA vide its letter dated 3.4.2014 informed CTU that Unit-I boiler erection started on 10.5.2013. Ceiling grids lifted and boiler erection works are in progress. According to CEA Unit-I and Unit-II of the project are expected to be commissioned in December 2015 and March 2016, respectively.

2. The representative of NCC Power Project Ltd. submitted that its project is in advance stage of construction. However, PGCIL is yet to award the contract for line execution, since it is awaiting regulatory approval for the same. The representative of

NCC Power Project Ltd requested the Commission to direct PGCIL to initiate process for award of contract for execution of the transmission system.

3. The Commission directed the petitioner to submit on affidavit by 23.5.2014, details of cost estimate of the transmission system.

4. Subject to above, the Commission reserved order in the petition

By order of the Commission

SD/-
(T. Rout)
Chief (Law)